

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 01/(MAH)/2016
IA No. 12/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: M/s. Perpetual Capital Servicing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Janak Bathiya Advocate a/w Mr. Darshan Ashar Advocate	i/b Sanjay Udeoshi & b Adv. for Applicant	

Order

IA No.12/2017 in CSA No.01/230-232/NCLT/MB//MAH/2016

Looking at the Application moved by the Petitioner/Transferee company seeking stay of Arbitration proceedings pending before the Arbitral Tribunal, since the Petitioner counsel has failed to specify what statutory provisions is authorizing this Bench to stay the proceedings pending before some other Forum, this Bench hereby dismissed the application without costs.

List this main CSA No.01 of 2016 for hearing on 21.6.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)